

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 341 OF 2018 &
IA NO. 1638 OF 2018 & IA NO. 34 OF 2019

Dated: 27th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. S.K. Rungta, Sr. Adv
Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. Ashish Singh
Mr. Anup Jain for R-2

Ms. Deepa Chawan
Mr. Abhoshek Munot
Mr. Malcolm Desai for R-3

ORDER

Learned counsel appearing for the Respondents are directed to file their replies on or before 14.03.2019 after duly serving copy to the Appellant. Rejoinder, if any, be filed by the Appellant on or before 25.03.2019 after duly serving copy on the appearing Respondents.

Further, learned counsel appearing for the Appellant and the Respondents may file their written submissions, if any, after duly serving copy on the other side by 29.03.2019.

List the matter on **29.03.2019 in Special Bench at 2.30p.m..**

(S.D. Dubey)
Technical Member
pr/mk

(Justice N.K. Patil)
Judicial Member